

(A):

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./P.A.No.....

206

Mr. Ashok Misra

1993

Sond. Manjulata Panda

Applicant (s)

Versus

Union of Indus Cotton

Respondent (s)

Sr. No

Date

Order with Signature

1 27.4.93

Put up this case tomorrow for admission
by
Vice-Chairman

2 28.4.93

During the course of argument advanced by the
petitioner's counsel, I have expressed my doubts regarding
the maintainability of this petition before this Bench.
Mr. Naidu and Mr. Ashok Mishra will examine the
petition and make their submissions on 21.5.93. Put
up on 21.5.93 for admission.

by
Vice-Chairman

3 24.5.93

Mr. Naidu is indisposed of. Hence as prayed
for, this matter may come up on 23.6.93 for admission.

by
Vice-Chairman
— J. Singh
Member (A)

4. 23.6.93

We have heard Mr. A.S. Naik learned counsel
for the petitioner and Mr. Ashok Misra learned Senior
Standing Counsel (Central). We do not have jurisdiction
to entertain this application. Hence it should be
returned to the petitioner to file the case in the
appropriate forum, if so ^{advised} ~~desired~~. The IPO filed by
the petitioner be returned to the counsel appearing

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'A'

Serial
No. of
Order

Date of
Order

Order with Signature

for the petitioner, if not already encashed.

Jen
Vice Chairman

to 23/6
Member (Admn.)